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मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 352]

भोपाल, बुधवार, दिनांक 27 जून 2018—आषाढ़ 6, शक 1940

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 27 जून 2018

क्र. 10628-187-इक्कीस-अ (प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसारेण में, मध्यप्रदेश नगरपालिक विधि (संशोधन) विधेयक, 2018 (क्रमांक 19 सन् 2018) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,

राजेश यादव, अतिरिक्त सचिव.

MADHYA PRADESH BILL**NO. 19 OF 2018****THE MADHYA PRADESH NAGARPALIK VIDHI (SANSHODHAN) VIDHEYAK, 2018****A Bill further to amend the Madhya Pradesh Municipal Corporation Act, 1956 and the Madhya Pradesh Municipalities Act, 1961.**

Be it enacted by the Madhya Pradesh Legislature in the sixty-ninth year of the Republic of India as follows :-

Short title.

1. This Act may be called the Madhya Pradesh Nagarpalik Vidhi (Sanshodhan) Adhiniyam, 2018.

PART I**AMENDMENT TO THE MADHYA PRADESH MUNICIPAL CORPORATION ACT, 1956 (No. 23 OF 1956)**

Amendment to the Madhya Pradesh Act No. 23 of 1956.

2. In the Madhya Pradesh Municipal Corporation Act, 1956 (No. 23 of 1956), in section 133-A, in sub-section (1),-

- (i) for the words "two per centum", the words "three per centum" shall be substituted;
- (ii) for the words "The amount of duty so received to the Municipal Corporation shall be used for implementation of infrastructure developments projects or for repayment of loans taken for implementation of such projects by or on behalf of the concerned Municipal Corporation.", the words "The amount of duty so received may be used for urban infrastructure development, affordable housing projects, urban transport including metro rail or such other projects in urban areas. This amount so received may also be used for repayment of loans taken for implementation of aforementioned projects." shall be substituted.

PART II**AMENDMENT TO THE MADHYA PRADESH MUNICIPALITIES ACT, 1961 (No. 37 OF 1961)**

Amendment to the Madhya Pradesh Act No. 37 of 1961.

3. In the Madhya Pradesh Municipalities Act, 1961 (No. 37 of 1961), in section 161, in sub-section (1),-

- (i) for the words "two per centum", the words "three per centum" shall be substituted;
- (ii) for the words "The amount of duty so received to the Municipal Council or Nagar Parishad shall be used for implementation of infrastructure developments projects or for repayment of loans taken for implementation of such projects by or behalf of the concerned Municipal Council or Nagar Parishad.", the words "The amount of duty so received may be used for urban infrastructure development, affordable housing projects, urban transport including metro rail or such other projects in urban areas. This amount so received may also be used for repayment of loans taken for implementation of aforementioned projects." shall be substituted.

Repeal and saving.

4. (1) The Madhya Pradesh Nagarpalik Vidhi (Sanshodhan) Adhyadesh, 2018 (No. 6 of 2018) is hereby repealed.

(2) Notwithstanding the repeal of the said Ordinance, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provision of this Act.

STATEMENT OF OBJECTS AND REASONS

Section 133-A of the Madhya Pradesh Municipal Corporation Act, 1956 (No. 23 of 1956) and section 161 of the Madhya Pradesh Municipalities Act, 1961 (No. 37 of 1961) provides imposition of additional stamp duty on transfer of immovable property at the rate of two per centum on the value of the property. It is proposed to increase the stamp duty from two per centum to three per centum. This amount shall be used for urban infrastructure development, affordable housing projects, urban transport including metro rail or such other projects in urban areas. This amount so received may also be used for repayment of loans taken for implementation of aforementioned projects.

2. As the matter was urgent and the Legislative Assembly was not in session, the Madhya Pradesh Nagarpalik Vidhi (Sanshodhan) Adhyadesh, 2018 (No. 6 of 2018) was promulgated for the purpose. It is now proposed to replace the said Ordinance by an Act of the State Legislature without modification.

3. Hence this Bill.

BHOPAL:
DATED THE 21ST JUNE 2018

MAYA SINGH
Member-In-Charge.